

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. 27/2002 IN
OA NO.1700/2000

(21)

New Delhi, this the 08th day of February, 2002

HON'BLE SHRI S.A.T. RIZVI, MEMBER (ADMN)

Shri S.K. Jain

... Applicant/Revisionist

Versus

Union of India,
Through:
The General Manager,
Northern Railway Headquarters,
Baroda House,
New Delhi

... Respondent

O R D E R (By Circulation)

The present RA seeks review/recall of the Order dated 7.12.2001 passed in OA No. 1700/2000.

2. After going through the RA, I find that the review applicant has tried to re-argue the case by agitating mainly the same issues which had been raised in the O.A. The points raised by them were considered at sufficient length by the Tribunal while deciding the OA.

3. After a careful consideration of the matter, I do not find any error apparent on the face of the record nor do I find any other justification which might necessitate the review of our order under Order XLVII Rule 1 of the CPC read with Section 22 (3) (f) of the Administrative Tribunals Act, 1985.

4. In the circumstances, the RA is rejected.



(S.A.T. RIZVI)
MEMBER(A)

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